

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

06.01.2011

OA No. 348/2009

Mr. P.N. Jatti, Counsel for applicant.
Sh. V.S.Gurjar, Counsel for respondents.

Learned counsel for the applicant submits that his representation has been decided, if ~~be~~ ^{be} needed he may challenge the validity of the order dated 21.8.2008 (Annexure A-9) by filing substantive OA.

In view of what has been stated above, the present OA has become infructuous and shall stands disposed of accordingly.


(M.L. CHAUHAN)
MEMBER (J)

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